



IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARH

219

CROCP-4-2019

Date of Decision: 07.11.2024

COURT ON ITS OWN MOTION

...Petitioner

Versus

SANDEEP S/O DEVENDER SINGH HN 534/9 HOUSING BOARD  
COLONY SONIPAT AND ORS

...Respondents

CORAM: HON'BLE MR. JUSTICE SURESHWAR THAKUR  
HON'BLE MRS. JUSTICE SUDEEPTI SHARMA

Present:- Ms. Alisha Arora, Advocate for  
Ms. Anju Arora, Advocate (*Amicus Curiae*)  
for the petitioner.

Proceedings qua contemnors/respondents namely  
Pawan Kumar, Dharam Singh, Balraj, Chattar Singh,  
Rohtas, Gyan Das, Tara Singh, Ramanand, Puran, Ramesh  
and Surrender abated.

Mr. Vinod Ghai, Senior Advocate with  
Mr. Arjun Sheoran, Advocate,  
Mr. Arnav Ghai, Advocate,  
Mr. Rohan Gupta, Advocate and  
Ms. Kashish Sahni, Advocate for the  
respondent contemnors.

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**SURESHWAR THAKUR, J. (Oral)**

1. Learned counsel for the appearing contemnors submits that the contemnors are ready and willing to furnish their unconditional apology.
2. Respective affidavits on behalf of the contemnors are filed, therein the contemnors have tendered their unconditional apology, the contents whereof are extracted hereinafter.

*“1. That at the very outset, the deponent tenders an unconditional and sincere apology with folded hands. The deponent at no point of time had any intention of showing any disrespect towards the Learned Presiding Officers or towards the Institution as the deponent holds the Institution in highest esteem. The deponent has utmost respect and regard for this Hon'ble Court and for the legal and constitutional system of our country as well as for the judicial officers and Hon'ble Judges.*



2. *That the deponent tenders an unconditional apology to this Hon'ble Court and undertakes to never repeat such an act in the future.*
3. *That the deponent has utmost respect for this Hon'ble Court and rule of law and have full faith in the constitutional and judicial procedures.*
4. *That the deponent has utmost respect and regard for the Indian Judiciary and judicial system, this Hon'ble Court, Hon'ble Supreme Court and all Hon'ble Courts of law and for the legal and constitutional system of our country as well as for the Hon'ble Judicial Officers and Hon'ble Judges. The deponent never intended to act in any manner which could be considered disrespectful and contemptuous by this Hon'ble Court and in any case is remorseful and apologises.*
5. *That it is humbly stated that there was never any intention to do anything against the interest of the Indian judiciary, Constitution of India, Indian legal and judicial system in which the deponent has utmost faith and respect. That therefore, the deponent tenders an unconditional apology for the book in question and for any adverse consequences of the same.*
6. *That the deponent begs to tender a bonafide and unconditional apology to this Hon'ble Court and to the Ld. Judge named for the entire contents of the booklet in question and is deeply remorseful for the same.*
7. *That the deponent's apology is bona fide, unqualified and unconditional.*
8. *That the deponent further undertakes to not indulge in any activity which could be considered as contempt of court in any manner in the future. The deponent has never published any book earlier and further undertakes not to do so in the future.*
9. *That the deponent firmly believes that dignity, of the Hon'ble Courts as an Institution must be upheld at all times and at all costs. The deponent beseeches this Hon'ble Court to accept the unconditional apology tendered by the deponent and to discharge the deponent in the interest of justice.*
10. *The deponent hereby withdraws the signatures made on the booklet in question. The deponent further disclaims and withdraws anything mentioned in the booklet in question. The deponent undertakes that the deponent will never publish or distribute the said booklet or any booklet/publication of such like nature.*
11. *The deponent expresses genuine and sincere contrition and remorse and humbly prays with folded hands seeking forgiveness of this Hon'ble Court.”*

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3. Keeping in view the unconditional apology tendered by the contemnors through their respective affidavits, this Court is constrained to accept the unconditional apology tendered by the respondents/contemnors. Consequently, the instant contempt petition is closed and the respondents/contemnors are discharged.

4. Accordingly, the present contempt petition stands disposed of.

**(SURESHWAR THAKUR)**  
**JUDGE**

**(SUDEEPTI SHARMA)**  
**JUDGE**

**November 07, 2024***Mohit Bishnoi*

Whether speaking/reasoned  
Whether reportable

Yes/No  
Yes/No